

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
**ORIGINAL APPLICATION NO.060/00095/2019 &
M.A. No. 060/000212/2019**

Chandigarh, this the 4th day of February, 2019

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**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MS. P. GOPINATH, MEMBER (A)**

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1. PGI Employees Union Group B, C and D Employees) (Regd & Recognised), through Ashwani Kumar Munjal its President, aged about 57 years, technical Assistant (Lab.) (Group B) Department of Biochemistry, Post Graduate Institute of Medical Education and Research, Sector 12, Chandigarh-160012.
2. Sheela Rohilla W/o Sh. Sanjay Kumar, aged 39 years (Group B), Store Keeper, Advanced Pediatric Centre, Post Graduate Institute of Medical Education & Research, Sector 12, Chandigarh – 160012.

.....**Applicants**

(Present: Mr. Ashwani Munjal, applicant No. 1)

Versus

1. Postgraduate Institute of Medical Education & Research, Sector 12, Chandigarh through its Director – 160012.
2. Union of India, through Secretary, Department of Personnel & Training (DOP&T), Ministry of Personnel, Public Grievances and Pension, North Block, New Delhi – 110001.

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Respondents

ORDER (Oral)
SANJEEV KAUSHIK, MEMBER (J)

1. Confronted with the poser as to how a petition filed by a Union against the order prejudicial to the interest of an individual relating to fixation of pay, is maintainable, Mr. Ashwani Munjal, the President of PGI Employees Union, prays that he may be allowed to withdraw the O.A. along with MA, with liberty to the aggrieved person (applicant no. 2) to file an O.A. individually, challenging the order prejudicial to her interest, on the same cause of action.

2. Ordered accordingly.

**(P. GOPINATH)
MEMBER (A)**

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**(SANJEEV KAUSHIK)
MEMBER (J)**

Dated: 04.02.2019

